

Ex. No. 27 of 2016  
New No.98994 of 2016  
Sh. Jagwat Prasad vs. Sh. Arvind Aggarwal

23.05.2020

Present : Ld. Counsel Sh. P.K. Khanna for the petitioner.

File taken up today on an application moved on behalf of the decree holder for granting early hearing to execute the judgment/decreed dated 22.02.2016 and dated 27.01.2016, in view of the order dated 23.10.2019 passed by the Hon'ble Supreme Court of India in SLP No.25129/2019.

Heard on the application.


Let notice of this application for early hearing be issued to the judgment debtor by way of e-mail and whatsapp for 02.06.2020.

Petitioner is also directed to furnish authorized email ID of the respondent/judgment debtor and soft copy of the application. Process be given dasti as well.

Be put up on 02.06.2020 at 02.00 pm.

This order be uploaded on the website of the Delhi District

Courts.



(NISHA SAXENA)  
District Judge(Commercial Court)-04  
Central/Delhi/23.05.2020

Case No.  
Mr. Pardeep Singh & ors. vs. Mr. Trilochan Singh and Ors.

(Proceedings conducted through Video Conferencing)

23.05.2020

Present : Ld. Counsel Sh. Siddharth Arora for the plaintiff.

This is a suit filed by the plaintiff for partition, declaration and permanent injunction alongwith an interim application for urgent and immediate listing of the present suit before the court during the period of suspension.

Let notice of the petition alongwith the application be issued to the defendant through e-mail and Whatsapp and list the matter before the court for hearing on 27.05.2020 at 02.00 pm.

This order be uploaded on the website of the Delhi District Courts.



(NISHA SAXENA)

District Judge(Commercial Court)-04  
Central/Delhi/23.05.2020